

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2309
TO BE ANSWERED ON 01.08.2022**

ACCIDENTS IN MINES

2309. MS CHANDRANI MURMU:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of accidents in mines across India, particularly in Odisha along with the details of deaths and injuries since 2010 as well as categories of accidents;**
- (b) the details of compensation in terms of money, job and other compensations as per norms in Odisha including the policy of compensation in this regard;**
- (c) the number of cases of accidents occurred due to negligence and the action taken therein; and**
- (d) whether the Government has constituted a task force to provide solutions so that accident does not occur; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): The number of accidents in mines, deaths and injuries across the country including Odisha since 2010 is annexed.

(b): The compensation to the workers in the mines for injuries and deaths is provided by the respective Mine Management as per the provisions of the Workmen Compensation Act, 1923. The details of compensation, etc. are not maintained centrally in Ministry of Labour & Employment.

There are also provisions to protect the interest of labourers injured in an accident under Mines Act 1952. The mine owners are required to comply with provisions viz. to provide alternate employment in the mine for which the employee is medically fit, disability allowance determined in accordance with the rate prescribed etc.

Contd..2/-

(c): The number of accidents occurred in mines in the country is annexed. After each accident, Directorate General of Mines Safety (DGMS), a subordinate office of the Ministry of Labour & Employment conducts enquiry to find out the reasons of the accident so that such accidents could be avoided in future. After enquiry, DGMS take appropriate action as per the law against the persons found responsible for the accident. These actions include prosecution in the court of law, suspension, removal from service, withheld of promotion / increment, removed from the statutory post, etc.

(d) & (e): DGMS has been entrusted the task of inspection of mines to ensure the compliance of the provisions of Mines Act 1952 and rules and regulations framed thereunder for enhancing the safety of mine workers. The steps taken by DGMS to reduce the fatalities in mines and improve the safety of workers engaged therein are as under:

(i). Legislative measures: (a) Enquiry into the accident and dangerous occurrences to ascertain the cause and circumstances that led to the accident and suggests suitable remedial measures to the mine management.

(b) Inspection of the mines: Temporary stoppages of a mine or part thereof; serving the Improvement Notices & Prohibitory Orders to rectify the contraventions of statute observed during the course of inspections.

(ii).Developmental measures such as standard setting, adopting various recommendations of the ILO Conventions.

(iii).Promotional measures such as holding National Conferences on Safety in mines, conducting National Safety Awards (Mines), imparting Vocational Training and Other Training, Observance of Safety Weeks and Safety Campaigns, Holding Rescue Competition, promoting participation of worker in safety management, awareness and information dissemination.

(iv). Technical measures such as Introduction of Risk Assessment Techniques and preparation of Safety Management Plan aimed at mitigation of risks and to ensure safety of workmen, introduction of standard operating procedures to avoid unsafe practices in mines, issuing circulars as guidelines for safe operations in identified thrust areas from time to time.

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (c) OF LOK SABHA UNSTARRED QUESTION NO. 2309 FOR 01.08.2022 BY MS. CHANDRANI MURMU REGARDING 'ACCIDENTS IN MINES'

Details of fatal accidents, serious accidents, persons killed and persons injured in Mines in the country during calendar year 2010 - 2022

Year	No. of Fatal accident	Killed	No. of Serious accident	Injured
2010	97	118	480	511
2011	65	67	533	556
2012	79	83	536	548
2013	77	82	456	468
2014	59	62	379	394
2015	54	55	302	316
2016	67	94	268	278
2017	56	61	266	272
2018	49	62	266	280
2019	51	56	193	204
2020	48	53	118	139
2021	43	51	188	195
2022 *	25	31	64	66

(* upto 30.06.2022)

Details of fatal accidents, serious accidents, persons killed and persons injured in Mines in the Odisha during calendar year 2010 - 2022

Year	No. of Fatal accident	Killed	No. of Serious accident	Injured
2010	2	2	6	6
2011	4	4	10	10
2012	2	2	9	9
2013	1	1	9	10
2014	1	1	11	11
2015	3	3	4	4
2016	2	2	4	4
2017	5	5	2	2
2018	8	8	2	4
2019	7	10	2	2
2020	5	5	2	2
2021	2	2	3	3
2022*	0	0	4	4

(* up to 30.06.2022)
